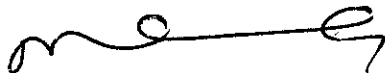


The period of four months expired on 27-6-94. Hence the Respondent No.1 is directed to refer the case of the suspension of the applicant to the higher authority, within one week from the date of receipt of this order. Then the concern higher authority has to dispose the matter expeditiously and preferably within two weeks from the date of receipt of communication from Respondent No.1. It is also open to the applicant to make a representation as against the order of suspension, to the Divisional Commercial Manager i.e. the authority above Respondent No.1. It is needless to say that if such a representation is made, the Divisional Commercial Manager has to dispose the same according to rules.

4. The D.A. is ordered accordingly. No costs.



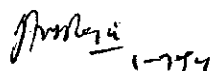
(R.RANGARAJAN)
Member (A)



(V.NEELADRI RAO)
Vice-Chairman

Dt. 29th June, 1994.
Dictated in Open Court.

avl/



Dy.Registrar(Judl.)

Copy to:-

1. The Assistant Commercial Manager, Catering, Sanchalan Bhavan, South Central Railways, Secunderabad.
2. The Divisional Railway Manager, Commercial Branch, Catering, South Central Railways, Sanchalan Bhavan, Secunderabad.
3. The General Manager, South Central Railways, Rail Nilayam, Sec'bad
4. One copy to Mr.N.Krishna Rao, Advocate, C.A.T.Hyd.
5. One copy to Shri V.Bhemanna, AC for Rlys.
6. One copy to Library
7. One spare.

kku.

Handwritten notes: 2/2/94 29/7/94

Received
on 17/06/94 at 3:50 P.M.
from CM's sec
CCB/17/94

TEMPED BY _____ COMPARED BY _____

CHECKED BY _____
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

(9)

JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. G. RTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR (JUDGE)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

Dated: 29-6-1994.

ORDER/JUDGMENT:

~~M.A./R.A/C.A. No.~~

in,

O.A.No. 740/94

~~T.A.No.~~

(W.P.)

~~Admitted and Interim Directions
Issued.~~

~~Allowed~~

~~Disposed of with directions~~

~~Dismissed.~~

~~Dismissed as withdrawn~~

~~Dismissed for default.~~

~~Rejected/Ordered.~~

~~No order as to costs.~~

pvm

Handwritten signatures and initials.

Central Administrative Tribunal
DESPATCH
17 JUL 1994
HYDERABAD BENCH.